

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 115**

**Rest.A (IBC)/8(CH)2024**

**in**

**CP (IB) No.116/Chd/Hry/2017**

**(Admitted)**

**IN THE MATTER OF:-**

State Bank of India

... Petitioner

Vs.

Castex Technologies Ltd.

...Respondent

**Under Section: 7 ,IBC, 2016 and Rule 11 of NCLT Rules**

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 21.08.2024.

Sd/-  
Court Officer

09.07.2024  
Tanvi